FIR No. 517/16 Case No. 1910/17 PS RG

Hearing through VC

21.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, court notice be issued to injured as well as accused for next date.

Be put up for appearance of parties/FP on 16.03.2021.

(Deepak Kumar-I) MM (West)/THC/Delhi

21.08.2020

FIR No. 21/18 Case No. 8262/19 PS RG

Hearing through VC

21.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 16.03.2021.

FIR No. 398/19 Case No. 8569/19 PS RG

Hearing through VC

21.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

It is informed by Reader that counsel for accused Ashu failed to join the proceedings despite due intimation. It is further informed by Reader that neither the remaining accused persons nor their counsels could be contacted despite efforts.

In view of the submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of all the accused persons/ purpose fixed on 27.01.2021.

In the interest of justice, court notice be issued to all the accused persons for next date.

(Deepak Kumar-I) MM (West)/THC/Delhi

21.08.2020

FIR No. 555/2020 PS RG

Hearing through VC

21.08.2020

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

Heard. File is perused.

I take cognizance of the offence (s).

Court notice be issued to Jail Superintendent concerned for production of accused through VC.

Be put up for appearance of accused/ FP on 04.09.2020.

Ahlmad is directed to send the copy of the order to the Jail Superintendent concerned for compliance of the order.

Rajdeep Singh Khurana Vs. S. Narinder Singh PS RG

Hearing through VC

21.08.2020

Fresh complaint received on the court e-mail. It be checked and registered as per rules.

Present : Ms. Ansha Verma, counsel for complainant.

Complainant not present.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

Part submissions heard. In view of the submissions, matter stands adjourned for appearance of the complainant/further submissions.

Be put up for appearance of complainant/ further submissions/ consideration on 28.10.2020.

FIRNo.036505/19 State Vs.Shashti@Sonu U/s 379/411 IPC PS RG

Hearing through VC

21.08.2020

Present : Ld. APP for the state.

Sh. Vikas Kumar, Ld. LAC for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through VC.

This is an application for grant of bail to accused Shashti filed on behalf of the accused. Reply filed by IO.

Heard. File perused. Accused is stated to be in JC since 10.06.2020. Recovery has already been effected. Charge-sheet has already been filed. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of the case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 15,000/-with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/ witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed off accordingly.

A copy of this order be given dasti to Ld. LAC for accused as prayed for.